

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF
TELANGANA::HYDERABAD**

SUB: Sardar Vallabhbhai Patel National Police Academy, Hyderabad – Nomination of certain Judicial Officers to undergo three days online TOT Refresher Course on Cyber Crimes and Cyber Laws for Judicial Officers through virtual mode conducted by the Sardar Vallabhbhai Patel National Police Academy, Hyderabad from 28.01.2022 to 30.01.2022 – Relief Arrangements – ORDERS – ISSUED.

READ: 1. E-mail dated 22.11.2021 of Member (Human Resources), e-Committee, Supreme Court of India.
2. High Court's letters in Roc.No.2729/SO/2021, dated 27.11.2021 & 01.12.2021.

ORDER ROC.NO.4399/2021-B.SPL., DATED: 22.12.2021

The High Court is pleased to pass the following order:

The following Judicial Officers, mentioned in Column No.2, who are nominated to undergo **three days online TOT Refresher Course on Cyber Crimes and Cyber Laws for Judicial Officers** through virtual mode conducted by the Sardar Vallabhbhai Patel National Police Academy, Hyderabad from 28.01.2022 to 30.01.2022, vide High Court's letters 2nd read above, are hereby directed to handover charge of their respective post(s) and also the post(s) for which they are holding full additional charge if any, to the officers mentioned against their names in Column No.3, while proceeding to attend the said Refresher Course.

SL. NO.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	OFFICER PLACED IN FULL ADDITIONAL CHARGE
(1)	(2)	(3)
1.	Dr. D.Hemanth Kumar, IV Additional Metropolitan Sessions Judge-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad.	V Additional Metropolitan Sessions Judge (to try the offences against Women), Mahila Court, Hyderabad-cum-XIX Additional Chief Judge, City Civil Court, Hyderabad.
2.	Sri K.Pattabhirama Rao, Special Court in the cadre of District Judge for trial and disposal of Commercial Disputes, Hyderabad.	XXV Additional Chief Judge, City Civil Court, Hyderabad.
3.	Sri D.Kiran Kumar, Prl. Senior Civil Judge, Ranga Reddy District at L.B.Nagar.	I Additional Senior Civil Judge, L.B.Nagar, Ranga Reddy District-cum-Chief Metropolitan Magistrate, Cyberabad at L.B.Nagar, Ranga Reddy District.
4.	Sri Ch.Jithender, Senior Civil Judge, Suryapet, Nalgonda District.	Senior Civil Judge, Nalgonda.

The officers mentioned in Column No.3, will be full additional charge for the post(s) mentioned in Column No.2 and also the post(s) for which the officers are holding full additional charge if any, during the period of absence of the officers who are nominated to undergo Refresher Course.

On return from the said Refresher Course, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

In case the nominated officers from whom they have to take charge or whom they have to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judge, shall make alternative arrangements under intimation to the High Court.

NOTE: The proceedings are placed in the High Court's Web Site <http://tshc.gov.in>. The downloaded copy from the web site is valid for attending the said Refresher Course being organized by S.V.P National Police Academy, Hyderabad.


REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
 2. The Incharge Officers.
 3. The Registrar General, High Court for the State of Telangana, Hyderabad.
 4. The Chief Judge, City Civil Court, Hyderabad.
 5. The Metropolitan Sessions Judge, Hyderabad.
 6. The Prl. District and Sessions Judge, Nalgonda.
 7. The Prl. District and Sessions Judge, Rangareddy District at L.B.Nagar.
 8. The Section Officer, Special Officers Section, High Court for the State of Telangana, Hyderabad.
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